

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
19-07-2024 AT 10:30 AM**

**Company Petition IB/98/2021  
AND  
IA(IBC) 707/2024 in Company Petition IB/98/2021  
u/s. 95 of IBC, 2016**

**IN THE MATTER OF:**

State Bank of India

**...Petitioner**

**AND**

Harikrishna Polavarappu & Varam Bio Energy Pvt Ltd

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 707/2024**

Learned Counsel Ms Sarvani Desi Raju, for applicant present physically. Proof of service filed. It is stated that notice by e-mail has been served. Notice by way of speed post returned with an endorsement “ addressee left without instructions”.

Let notice by way of publication for Personal Guarantor be carried out in English and in vernacular language newspapers having wide circulation in the area where the Personal Guarantor is residing. Call on 12.08.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**